

**X SESSION**

**HARYANA VIDHAN SABHA**

**BULLETIN NO. 6**

**Tuesday, the 4<sup>th</sup> March, 2014**

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Tuesday, the 4<sup>th</sup> March, 2014 from 10.00 A.M. to 2.43 P.M.).

**I. QUESTIONS**

(a) Starred:

<b>Total No. on the order paper</b>	<b>Answered</b>	<b>Not put</b>	<b>Postponed</b>	<b>No. of Supplementaries</b>
20	17	1	---	35

The remaining Starred questions were deemed to have been answered and replies thereto laid on the Table of the House.

(b) Unstarred: 07

**II. OBITUARY REFERENCE**

The Parliamentary Affairs Minister made references to the death of the late:-

1. Shri Jagbir Singh S/o Shri Kalyan Singh, Ex-Minister and cousin of Shri Subhash Chaudhary, M.L.A.

and spoke for a while.

Shri Ashok Kumar Arora, a member from the Indian National Lok Dal and Shri Anil Vij, a member from the Bhartiya Janata Party spoke for a while.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 1 minute.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

**III. NOTICES OF CALLING ATTENTION MOTIONS**

When enquired, the Speaker informed Shri Anil Vij, a member of Bhartiya Janata Party that his Calling Attention Motions regarding agreement between HSIIDC and Reliance signed in 2006 to develop a SEZ in Gurgaon-Jhajjar and harassment of Shri Ashok Khemka by the State Government had been disallowed. The information regarding disallowing the Calling Attention Motions had already been sent to him.

**IV. WALK OUT**

All the Members of the Bhartiya Janata Party present in the House, staged a walk-out as a protest against disallowing the Calling Attention Motions of Shri Anil Vij.

## **V. CALLING ATTENTION MOTIONS AND STATEMENTS THEREON**

(i) The Speaker admitted the Calling Attention Notice No.6 regarding falling of ground water level in Haryana given notice of by Prof. Sampat Singh, MLA.

He asked Prof. Sampat Singh, MLA to read out his notice and asked the Minister concerned to make the statement thereafter.

Prof. Sampat Singh, M.L.A. read out his notice.

The Agriculture Minister made the statement thereon.

(ii) The Deputy Speaker informed the House that the Hon'ble Speaker had also admitted the Calling Attention Notice No.9 regarding road accidents in Haryana given notice of by Prof. Sampat Singh, MLA.

He asked Prof. Sampat Singh, MLA to read out his notice and asked the Minister concerned to make the statement thereafter.

Prof. Sampat Singh, M.L.A. read out his notice.

The Transport Minister made the statement thereon.

## **VI. MOTION UNDER RULE 15**

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

## **VII. MOTION UNDER RULE 16**

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

The motion was put and carried.

## **VIII. PAPERS LAID ON THE TABLE OF THE HOUSE**

The Parliamentary Affairs Minister laid papers from Sr. No. 1 to 18 on the table of the House

## **IX. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES.**

The Speaker, with the permission of the House, permitted the Chairpersons of various Committees to present the reports of the Committees as under:-

(i) The Chairperson (Shri Jagbir Singh Malik) of the Committee on Subordinate Legislation presented the Forty Second Report of the Committee on Subordinate Legislation for the year 2013-2014.

(ii) The Chairperson (Prof. Sampat Singh) of the Committee on Public Accounts presented the Seventieth Report of the Committee on Public Accounts for the year 2013-2014 on the Reports of the Comptroller and

Auditor General of India for the years ended (i) 31<sup>st</sup> March, 2009 (Civil)  
(ii) 31<sup>st</sup> March, 2009 (Revenue Receipts)

- (iii) The Chairperson ( Shri Anand Singh Dangi) of the Committee on Public Undertakings presented the Sixtieth Report of the Committee on Public Undertakings for the year 2013-2014 on the Reports of the Comptroller and Auditor General of India for the years 2009-2010 and 2010-11. (Commercial)
- (iv) The Chairperson (Shri Anil Dhantori) of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes & Backward Classes presented the Thirty Seventh Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes & Backward Classes for the year 2013-2014.
- (v) The Chairperson (Shri Ashok Kumar Arora) of the Committee on Government Assurances presented the Forty Third Report of the Committee on Government Assurances for the year 2013-2014.
- (vi) The Chairperson (Rao Dharam Pal) of the Committee on Estimates presented the Forty second Report of the Committee on Estimates for the year 2013-2014 on the Budget Estimates for 2011-2012 Environment Department.
- (vii) The Chairperson (Shri Bharat Bhushan Batra) of the Committee on Petitions presented the Fourth Report of the Committee on Petitions for the year 2013-2014.
- (viii) The Chairperson (Shri Anand Kaushik) of the Committee on Local Bodies and Panchayati Raj Institutions presented the First Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2013-14 on the Report of the Audit and Inspection Note on the Accounts of Zila Parishad, Hisar for the period from April,2009 to March, 2011, audited by the Director, Local Audit, Haryana.
- (ix) The Chairperson (Shri Anand Kaushik) of the Committee on Local Bodies and Panchayati Raj Institutions presented the Second Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2013-14 on the Report of the Audit and Inspection Note on the Accounts of Zila Parishad, Jind for the period from April, 2010 to March, 2011, audited by the Director, Local Audit, Haryana.
- (x) The Chairperson (Shri Anand Kaushik) of the Committee on Local Bodies and Panchayati Raj Institutions presented the Third Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2013-14 on the Report of the Audit and Inspection Note on the Accounts of Panchayat Samiti, Mustafabad (District Yamuna Nagar) for the period

from April, 2010 to March, 2012, audited by the Director, Local Audit, Haryana.

- (xi) The Chairperson (Shri Anand Kaushik) of the Committee on Local Bodies and Panchayati Raj Institutions presented the Fourth Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2013-14 on the Report of the Audit and Inspection Note on the Accounts of Panchayat Samiti, Meham (District Rohtak) for the period from April, 2010 to March, 2012, audited by the Director, Local Audit, Haryana.
- (xii) The Chairperson (Prof. Sampat Singh) of the Subject Committee on Public Health, Irrigation, Power and Public Works (B&R) presented the First Report of the Subject Committee on Public Health, Irrigation, Power and Public Works (B&R) for the year 2013-14.
- (xiii) The Chairperson (Shri Bhart Bhushan Batra) of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services presented the First Report of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2013-14 on Pt. B.D. Sharma University of Health and Medical Sciences, Rohtak under Medical Education and Research Department..
- (xiv) The Chairperson (Shri Devender Kumar Bansal) of the Subject Committee on Social Justice & Empowerment, Women & Child Development and welfare of Scheduled Castes & Backward Classes presented the First Report of the Subject Committee on Social Justice & Empowerment, Women & Child Development and welfare of Scheduled Castes & Backward Classes for the year 2013-14 on Report of the activities of the Social Justice & Empowerment, Women & Child Development and Welfare of Scheduled Castes & Backward Classes Departments.
- (xv) The Chairperson (Shri Raj Pal Bhukhri) of the Subject Committee on Food & Supplies presented the First Report of the Subject Committee on Food & Supplies for the year 2013-14 on Food & Supplies Department, Haryana

## **X OFFICIAL RESOLUTION**

At 11.58 A.M. with the permission of the Speaker, the Parliamentary Affairs Minister moved the Resolution regarding withdrawal of the Haryana Shri Durga Mata shrine Bill, 2012.

*The Resolution was put and carried unanimously.*

## **XI LEGISLATIVE BUSINESS**

### **1. The Haryana Appropriation (No.1) Bill, 2014.**

At 12.03 P.M., the Finance Minister introduced the Haryana Appropriation (No.1) Bill, 2014 and also moved-

That the Haryana Appropriation (No.1) Bill be taken into consideration at once.

Shri Anil Vij, a member from the Bhartiya Janata Party, spoke for 03 minutes.

Shri Ram Pal Majra, Shri Parminder Singh Dhull, Shri Rameshwar Dayal Rajoria, Shri Ashok Kumar Arora and Dr. Bishan Lal Saini, members from the Indian National Lok Dal, spoke for 01 minute, 03, 04 minutes and for a while respectively.

Prof. Sampat Singh, a member from the Treasury Benches, spoke for 04 minutes.

The Education Minister spoke for a while.

The Cooperation Minister spoke for 01 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, the Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

## **XII. MATTER OF REPRIMAND OF SHRI ANIL VIJ, MLA**

During the course of discussion on the Haryana Appropriation (No.1) Bill, 2014, Shri Anil Vij raised objections to the Chief Minister's major policy announcements made outside the House when the Assembly was in Session. Upon asking by him, whether the House is supreme or the Chief Minister, the Education Minister replied that Chief Minister could make major policy announcements. He objected it and said the Education Minister don't even know ABC. The Education Minister protested the behaviour of Shri Anil Vij and demanded an apology from him. The Speaker repeatedly asked him to apologise for his uncharitable remarks but he flatly refused. Thereafter, the Members of the Treasury Benches condemned the behaviour of Shri Anil Vij. The Parliamentary Affairs Minister also condemned his objectionable remarks against a women Minister and said such a Member should not be allowed to participate in the Proceedings of the House.

Upon flatly refusing to tender apology by Shri Anil Vij, the Parliamentary Affairs Minister moved:-

That Shri Anil Vij, MLA for his uncharitable remarks passed against the Hon'ble Education Minister Smt. Geeta Bhukal Matanhail be reprimanded.

*The motion was put and carried.*

## **XIII. MATTER REFERRING TO THE PRIVILEGES COMMITTEE**

The Speaker asked Shri Anil Vij to stand up in his seat or to come into the well of the House to receive his reprimand but he flatly refused and left the House before receiving his reprimand. The Speaker observed that since it is contempt of the House, he referred this matter to the Privileges Committee for taking action against this particular Member.

## **XIV. SUSPENSION OF MEMBER**

Immediately after referring the above said matter to the Privileges Committee, Shri Anil Vij, came back to the House and started to speak without the permission of the

Speaker, the Speaker asked Shri Anil Vij either he receive his reprimand or to leave the House. On not doing so, the Parliamentary Affairs Minister moved-

That Shri Anil Vij, MLA, who after his reprimand and condemnation, entered into the House again, be suspended from the service of the House for his misconduct, most irresponsible behaviour, unbecoming of a member of this august House, his grossly disorderly conduct in the House and defying the orders of the Chair for the remainder of the day's proceedings.

*The motion was put and carried.*

#### **XV. ANNOUNCEMENT BY THE CHIEF MINISTER**

During the course of discussion on the Haryana Appropriation (No.1) Bill, 2014, the Chief Minister with the permission of the Speaker, announced to increase the minimum support price of gram from Rs.2800 per quintal to Rs. 3100 per quintal for the ensuing procurement season.

#### **XVI. WELCOME TO V.I.Ps.**

During the course of discussion on the Haryana Appropriation (No.1) Bill, 2014, the Speaker on behalf of the House, welcomed Sardar Kuljeet Singh Nagra and Sardar Amrinder Singh Raja, MLAs, Punjab Vidhan Sabha, who were present in the V.V.I.P.s Gallery to witness the proceedings of the House.

#### **XVII. OFFICIAL RESOLUTION**

At 1.02 P.M., with the permission of the Speaker, the Parliamentary Affairs Minister moved the Resolution that regarding sending the report made by the Working Group on Agriculture Production under the Chairmanship of Shri Bhupinder Singh Hooda, Chief Minister, Haryana to the Government of India to accept it and implement the same in toto for the welfare of farmers of entire India.

*The Resolution was put and carried unanimously.*

#### **XVIII. RESUMPTION OF LEGISLATIVE BUSINESS**

##### **2. The Haryana Appropriation (No.2) Bill, 2014.**

At 1.05 P.M., the Finance Minister introduced the Haryana Appropriation (No.2) Bill, 2014 and also moved-

That the Haryana Appropriation (No.2) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, the Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

##### **3. The Haryana Right to Service Bill, 2014.**

At 1.07 P.M., the Parliamentary Affairs Minister introduced the Haryana Right to Service Bill, 2014 and also moved-

That the Haryana Right to Service Bill be taken into consideration at once.

Shri Ashok Kumar Arora and Shri Ram Pal Majra members from the Indian National Lok Dal, spoke for 01 and 02 minutes, respectively.

Prof. Sampat Singh, Shri Bharat Bhushan Batra and Smt. Sumita Singh, members from the Treasury Benches, spoke for 05 minutes, 01 and 01 minute, respectively.

The Parliamentary Affairs Minister, by way of reply, spoke for 5 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 23 were put together and carried.

The Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

#### **XIX. PERSONAL EXPLANATION**

Prof. Sampat Singh, a member from the Treasury Benches, made personal explanation with regard to certain remarks made against him by Shri Bharat Bhushan Batra a member from the Treasury Benches.

#### **XX. RESUMPTION OF LEGISLATIVE BUSINESS**

##### **4. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2014.**

At 1.25 P.M., the Urban Local Bodies Minister introduced the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2014 and also moved-

That the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, be taken into consideration at once.

Shri Pardeep Chaudhary, Shri Ram Pal Majra, Shri Ashok Kumar Arora, Shri Naseem Ahemad and Narender Sangwan, members from the Indian National Lok Dal, spoke for 01 minute, 03, 02 minutes, 01 minute and for a while, respectively.

Prof. Sampat Singh, Smt. Sumita Singh and Shri Bharat Bhushan Batra, members from the Treasury Benches, spoke for 08 minutes, 01 minute and 05 minutes, respectively.

The Public Health Minister spoke for a while.

The Parliamentary Affairs Minister, also spoke for 1 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, , Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

The motion was put and carried.

**5. The Punjab New Capital (Periphery) Control (Haryana Amendment) Bill, 2014.**

At 1.51 P.M., the Parliamentary Affairs Minister introduced the Punjab New Capital (Periphery) Control (Haryana Amendment) Bill, 2014 and also moved-

That the Punjab New Capital (Periphery) Control (Haryana Amendment) Bill, be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

**6. The Haryana Development and Regulation Of Urban Areas (Amendment) Bill, 2014.**

At 1.53 P.M., the Parliamentary Affairs Minister introduced the Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2014 and also moved-

That the Haryana Development and Regulation of Urban Areas (Amendment) Bill, be taken into consideration at once.

Shri Ashok Kumar Arora and Shri Ram Pal Majra members from the Indian National Lok Dal, spoke for 02 minutes and 01 minute, respectively.

The Parliamentary Affairs Minister, by way of reply, spoke for 1 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

**7. Indira Gandhi University, Meerpur (Amendment) Bill, 2014.**

At 1.58 P.M., the Education Minister introduced Indira Gandhi University, Meerpur (Amendment) Bill, 2014 and also moved-

That Indira Gandhi University, Meerpur (Amendment) Bill, be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Power Minister spoke for a while.

The Education Minister moved-

That the Bill be passed.



The motion was put and carried.

**8. The Haryana Private Universities (Amendment) Bill, 2014.**

At 2.00 P.M., the Education Minister introduced the Haryana Private Universities (Amendment) Bill, 2014 and also moved-

That the Haryana Private Universities (Amendment) Bill, be taken into consideration at once.

Shri Shri Ram Pal Majra, a member from the Indian National Lok Dal, spoke for 02 minutes.

Shri Bharat Bhushan Batra, a member from the Treasury Benches, spoke for a while.

The Chief Parliamentary Secretary (Shri Ram Kishan Fauji) also spoke for 02 minutes.

The Education Minister, by way of reply, spoke for 4 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 9 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

**9. The Haryana Municipal Street Vendors (Protection of Livelihood and Regulation of Street Vending) Bill, 2014.**

At 2.11 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal Street Vendors (Protection of Livelihood and Regulation of Street Vending) Bill, 2014 and also moved-

That the Haryana Municipal Street Vendors (Protection of Livelihood and Regulation of Street Vending) Bill, be taken into consideration at once.

Shri Ashok Kumar Arora, a member from the Indian National Lok Dal, spoke for 02 minutes.

The Urban Local Bodies Minister, by way of reply, spoke for a while.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1 was put and carried.

Clauses 2 to 37 were put together and carried.

1 and 2 Schedule, Sub-clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

The motion was put and carried.

**10. The Haryana Municipal Corporation (Amendment) Bill, 2014.**

At 2.15 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal Corporation (Amendment) Bill, 2014 and also moved-

That the Haryana Municipal Corporation (Amendment) Bill, be taken into consideration at once.

Shri Bharat Bhushan Batra, a member from the Treasury Benches, spoke for 2 minutes.

The Parliamentary Affairs Minister also spoke for 01 minute.

The Urban Local Bodies Minister, by way of reply, spoke a while.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 8 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

The motion was put and carried.

**11. The Punjab Ayurvedic and Unani Practitioners (Haryana Amendment) Bill, 2014.**

At 2.21 P.M., the Health Minister introduced the Punjab Ayurvedic and Unani Practitioners (Haryana Amendment) Bill, 2014 and also moved-

That The Punjab Ayurvedic and Unani Practitioners (Haryana Amendment) Bill, be taken into consideration at once.

Col. Raghbir Singh and Dr. Bishan Lal Saini, members from the Indian National Lok Dal, spoke for 01 minute and 02 minutes respectively.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 10 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Health Minister moved-

That the Bill be passed.

The motion was put and carried.

**12. The Haryana Rural Development (Amendment) Bill, 2014.**

At 2.25 P.M., the Parliamentary Affairs Minister introduced the Haryana Rural Development (Amendment) Bill, 2014 and also moved-

That the Haryana Rural Development (Amendment) Bill, be taken into consideration at once.

Shri Ram Pal Majra, a member from the Indian National Lok Dal, spoke for 01 minute.

The Parliamentary Affairs Minister, by way of reply, spoke for 4 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

**13. The Haryana (Abolition of Distinction of Pay Scale Between Technical and Non-Technical Posts) Bill, 2014.**

At 2.32 P.M., the Finance Minister introduced the Haryana (Abolition of Distinction of Pay Scale Between Technical and Non-Technical Posts) Bill, 2014 and also moved-

That the Haryana (Abolition of Distinction of Pay Scale Between Technical and Non-Technical Posts) Bill, be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1, Sub-Clause 3 of Clause 1 was put one by one and carried.

Clauses 2 to 11 were put together and carried.

Sub-Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

**14. The Haryana Clinical Establishments (Registration and Regulation) Bill, 2014.**

At 2.35 P.M., the Health Minister introduced the Haryana Clinical Establishments (Registration and Regulation) Bill, 2014 and also moved-

That the Haryana Clinical Establishments (Registration and Regulation) Bill, be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1, Sub-Clause 3 of Clause 1 were put one by one and carried.

Clauses 2 to 49 were put together and carried.

Sub-Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

Shri Ram Pal Majra, a member from the Indian National Lok Dal, spoke for 01 minute.

The Health Minister moved-

That the Bill be passed.

The motion was put and carried.

**15. The Haryana Urban Development Authority (Amendment) Bill, 2014**

At 2.39 P.M., the Parliamentary Affairs Minister introduced the Haryana Urban Development Authority (Amendment) Bill, 2014 and also moved-

That the Haryana Urban Development Authority (Amendment) Bill, be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

**16. The Haryana State Legislature (Prevention of Disqualification) Amendment Bill, 2014.**

At 2.40 P.M., the Parliamentary Affairs Minister introduced the Haryana State Legislature (Prevention of Disqualification) Amendment Bill, 2014 and also moved-

That the Haryana State Legislature (Prevention of Disqualification) Amendment Bill, be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

**XXI. DEFERMENT OF THE MATTER OF REPRIMAND OF SHRI ABHAY SINGH CHAUTALA, MLA**

Since Shri Abhay Singh Chautala, MLA, who made casteist remarks against Shri Jaiveer Balmiki, CPS in the House on 24<sup>th</sup> August, 2012, was not present in the House, the Speaker therefore, deferred the matter of reprimand of Shri Abhay Singh Chautala till the next Session of Haryana Vidhan Sabha.

**XXII. THANKS BY THE SPEAKER**

Before adjourning the House, the Speaker thanked all the members of the House for their cooperation extended to him for the smooth conducting of the proceedings of this House. He also thanked the Press representatives, Government Officers and the Officers/officials of Haryana Vidhan Sabha Secretariat for their cooperation extended to him during the present Session.

The Deputy Speaker occupied the Chair from 11.06 A.M. to 12.14 P.M. and 2.04 P.M. to 2.39 P.M.

The Sabha then adjourned sine die.

